

(b) to (f) The informations is gi-ven below:—

(Lakh tonnes)

<i>Particulars</i>	<i>1988-89</i>	<i>1989-90</i>	<i>1990-91</i> (<i>Estimated</i>)
1. Production of sugar	87.52	109.89	119
2. Imports.	2.42	..
3. Internal consumption	99.19	102.83	107—108
4. Exports	0.33	0.35	5.61

Cadre Assignment and Postings of Members of All India Services

1178. SHRI RAM NARESH SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have taken any policy decision regarding cadre assignment and postings in cases where both the husband and wife are members of All India Services;

(b) if so, the details thereof; and

(c) if not, whether the Government propose to formulate such a policy?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes Sir.

(b) and (c) The present policy is that if two officers belonging to the All India Services are married to each other and are borne on different cadres, both the officers are placed together in one cadre either by allowing one of the officers a Cadre transfer to the Cadre of the other or if that is not possible, to allot both of them a third cadre. This is subject to the concurrence of the States concerned. Care is however, taken to ensure that on transfer of cadre, the officer or officers concerned do not get transferred to the home State.

The subsequent postings of such officers within the cadre is within the purview of the concerned State Government.

Cadre Assignment of Officers of All India Service

1179. SHRI RAM NARESH SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated a policy regarding cadre assignment of a member of an All India Service in case his/her spouse belongs to a service under a State Government;

(b) if so, the details thereof; and

(c) if not, whether the Government propose to formulate such a policy taking into account all relevant factors?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b) There are no special provisions for the allotment of cadres to the members of All India Services married to officers serving under the State Governments. They are governed by normal principles of cadre allocation.

(c) No, Sir.

Funds to West Bengal under JRY

1180. SHRI SATYAGOPAL MISRA: Will the PRIME MINISTER be pleased to state:

(a) the allocation of funds made to West Bengal under the Jawahar

Rozgar Yojana during 1990-91 and 1991-92; and

(b) the funds actually released to West Bengal, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) and (b) Initially, the Central allocation to West Bengal under Jawahar Rozgar Yojana (JRY) for the year 1990-91 was Rs. 174.30 crores. In view of the overall cut in the Plan size during the year, the Central allocation to West Bengal was reduced to Rs. 165.58 crores. After making deduction amounting to Rs. 7.01 crore on account of over-drawal of foodgrains during 1989-90 by the State authorities, Rs. 158.57 crores were released to the State during 1990-91.

The Central allocation to West Bengal under JRY for the year 1991-92 is Rs. 174.30 crores. Only a few districts of West Bengal have attained the requisite level of expenditure to the available resources to qualify for the release of first instalment of Central funds under JRY so far. An amount of Rs. 23.62 crores has been released to the State for such districts for the current year.

[*Translation*]

Union Carbide Case

1181. SHRI SUSHIL CHANDRA VARMA: Will the PRIME MINISTER be pleased to state:

(a) the stage at which the agreement reached between the Union Carbide and the Union Government before Supreme Court stands at present;

(b) whether the amount of 370 million dollar deposited by the Union Carbide is with the Supreme Court or with the Union Government; and

(c) whether the interim relief provided by the Union Government is

a part of the amount deposited by the Union Carbide?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) The settlement ordered by the Supreme Court on 14th and 15th February, 1989 is the subject of review petitions filed by certain Social Action Groups and is supported by the Government of India. The hearings have been completed and judgement has been reserved by the Supreme Court.

(b) The amounts deposited by the Union Carbide Corporation and Union Carbide India Limited are held in the Reserve Bank of India in the name of the Registrar of the Supreme Court.

(c) Interim relief of Rs. 200 per person per month being paid in 36 severely affected wards of Bhopal is not being paid out of the amounts deposited. However, payment of interim relief will be adjusted against the final compensation awarded to the individuals through the judicial process.

[*English*]

Setting up of a Nuclear Power Plant at Nagarjunasagar

1182. SHRI M. BAGA REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up a Nuclear Power Plant at Nagarjunasagar in Andhra Pradesh;

(b) whether the Andhra Pradesh Legislative Assembly has also passed a Resolution twice unanimously for the location of the Nuclear Power Plant at Nagarjunasagar;

(c) whether the Site Selection Committee had considered Nagarjunasagar as the best site for the establishment of a Nuclear Power Plant; and